

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA No. 1 in &

Petition(s) for Special Leave to Appeal Civil)...../2006

CC 4536/2006

(From the judgement and order dated 11/05/2006 in CWP No. 5911/2006

of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

M/S PURAN CHAND SATISH KUMAR & ORS

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS

Respondent(s)

(With appln(s) for permission to file SLP and prayer for interim relief and office report)

Date: 05/06/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE C.K. THAKKER

(VACATION BENCH)

For Petitioner(s) Mr. Vipin Gogia,Adv.

Ms. Jaspreet Gogia,Adv.

For Respondent(s) Mr. Manjit Singh,Adv.

Mr. Sanjay Rathee,Adv.

Mr. T.V. George,Adv.

UPON hearing counsel the Court made the following

O R D E R

Permission to file special leave petition granted.

Issue notice.

Mr. T.V. George, learned counsel appears and accepts notice on behalf of

the State of Haryana.

Tag with S.L.P.(C) No.9640 of 2006.

The interim order passed in that case shall operate so far as this case is concerned.

(Neena Verma)  
al)

(Vijay Aggarw

Court Master

Court Master

